

By Speed Post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 8206 /A

From :- Shri Romen Baruah,
Registrar (Vigilance)
Gauhati High Court
Guwahati.

To, The District & Sessions Judge,
Hojai

Dated Guwahati, the 19th September, 2022

Sub:- Permission to avail Leave Travel Concession.

Ref:- Your letter No. DJHJ/22/2060 dated 05.09.2022


Sir,

With reference to the above, I am directed to inform you that Shri Saleh Ahammad, Secretary, District Legal Services Authority, Sankardev Nagar, Hojai has been allowed to avail LTC for the block year 2018-2021 (by way of **carry forward**) w.e.f. 02.10.2022 to 09.10.2022 to visit Bareilly City (in the State of Uttar Pradesh) via Delhi along with his wife Smti Sana Moez and son Shri Saadaan Ahammad Khan (subject to granting leave from your end), by the shortest possible route, as per existing rules.

Shri Ahammad may be informed accordingly.

Thanking you.

Yours faithfully,



REGISTRAR (VIGILANCE)

Memo No. HC.VII-03/2020/ 8207 - 8210 /A.

Dated 19/9/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Saleh Ahammad, Secretary, District Legal Services Authority, Sankardev Nagar, Hojai with reference to his letter No. DLSA-HSN/2P022/872 dated 03.09.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)